

**Statement II**

*Statement Showing the Progressive representation of Scheduled Castes and Scheduled Tribes in Central Government Services during the Period of 1965 and 1984*

**Scheduled Castes**

Group	1.1.1965	1.1.1984
A	318	3,825
B	864	6,742
C	96,114	2,78,133
D	2,01,073	2,40,596

**Scheduled Tribes**

Group	1.1.1965	1.1.1984
A	52	643
B	103	1,196
C	12,390	75,353
D	38,444	71,895

**Atomic Power Plants during Seventh Plan**

499. SHRI V. S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether any final decision has been taken with regard to the number of atomic power plants to be set up in the Country in the Seventh Plan ;

(b) whether Government of Kerala have requested that an atomic power plant be set up in that State ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) Yes, Sir.

(c) Site Selection Committee has examined sites in the Southern Electricity Region of which Kerala is a constituent state. The report of the committee is under consideration of Government.

**Compulsory Retirement of Employees of Doubtful Integrity**

500. PROF. P. J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) whether Government employees of doubtful integrity are being retired compulsorily.

(b) if so, the total number of employees retired compulsorily during the year under the special drive ;

(c) whether any new machinery has been devised to identify persons of doubtful integrity ;

(d) if so, the details thereof ; and

(e) the steps taken to check the possible misuse of the power to retire employees compulsorily ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) and (b). With a view to weeding out those whose integrity is doubtful as also those who have become ineffective, the cases of Central government employees are reviewed under the Service Rules for retention or otherwise in service after attaining the age of 50/55 years or after rendering 30 years' service. This is a regular and continuing process and orders are passed in the public interest. As appropriate authorities in respective Ministries/Departments are competent to take a decision for retention or otherwise in service of government employees working in or under them, information about the number of employees who have been retired pre-maturely on grounds of doubtful integrity during the year is not centrally available in this Ministry.

(c) and (d). No machinery has been devised to identify government servants of doubtful integrity. However, criteria and

guidelines already laid down have been reiterated. The review of government servants should be based not only on their confidential record, but material found on their personnel and other relevant files may also be taken into account. For the purpose of preparing a brief on the data available in these files and thereby to assist the Review Committees, Ministries/Departments have been advised to set up Internal Screening Committees.

(c) Detailed criteria and guidelines already exist for reviewing the cases of Government servants under the Service Rules, which provide adequate safeguards against any arbitrary exercise of powers conferred on appropriate authorities.

#### Allocation of Funds to States for Seventh Plan

501. SHRI T. BASHEER : Will the Minister of PLANNING be pleased to state :

(a) whether Government have completed the allocation of funds to the various States/Union Territories for the Seventh Five Year Plan ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : (a) Yes, Sir.

(b) A Statement is given below.

#### Statement

(Rs crores)

States                      Seventh Five Year Plan  
1985-90

1	2
Andhra Pradesh	5200.00
Assam	2100.00
Bihar	5100.00
Gujarat	3000.00
Haryana	2900.00
Himachal Pradesh	1050.00
Jammu & Kashmir	1400.00
Karnataka	3500.00

1	2
Kerala	2100.00
Madhya Pradesh	7000.00
Maharashtra	10500.00
Manipur	430.00
Meghalaya	440.00
Nagaland	400.00
Orissa	2700.00
Punjab	3285.00
Rajasthan	3000.00
Sikkim	230.00
Tamil Nadu	5750.00
Tripura	440.00
Uttar Pradesh	10447.00
West Bengal	4125.00
Total States	78097.00
<b>Union Territories</b>	
Andaman & Nicobar Islands	285.00
Arunachal Pradesh	400.00
Chandigarh	203.09
Dadra & Nagar Haveli	46.29
Delhi	2000.00
Goa, Daman & Diu	360.00
Lakshadweep	43.90
Mizoram	260.00
Pondicherry	170.00
Total U.Ts.	3768.28
Total (States & U.Ts.)	81865.28

#### [Translation]

#### Pension to Freedom Fighters of Indian National Army from U.P.

502. SHRI RAJ KUMAR RAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central pension has not been sanctioned to freedom fighters of